THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-15/2013(pt.)/2180/A

From :-

Smti Pronita Morang,

Jt. Registrar (Vigilance), Gauhati High Court,

Guwahati.

To,

Shri Abhijit Bhattacharyya, District & Sessions Judge,

Hojai.

Dated Guwahati the 1 May 2025.

Sub:

Earned leave.

Ref:-

Your letter Nos. DJHj/25/1538 dtd. 29.04.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted earned leave on 08.05.2025 and 09.05.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 06.05.2025 till the morning of 13.05.2025 (prefixing 07.05.2025; suffixing 10.05.2025, 11.05.2025 and 12.05.2025), subject to the submission of your Leave Admissibility Report from the Office of the Accountant General (A&E), Assam. You are to hand over the charge of your Court and Office to the Additional District & Sessions Judge (FTC), Hojai, and in his absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully.

Sd1-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-15/2013(pt.)/ 2181-2182 /A, dated , 01-05-7025

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. (Copy of duly filled in leave application in prescribed format is enclosed herewith).

The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE